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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

*NO  
Organization*

**O.A. No.** 29 of 1989  
**T.A. No.**

DATE OF DECISION 27-11-1992

Shri Bhailal N. and Others Petitioner

Shri P.S. Handa Advocate for the Petitioner(s)

Versus

Union of India and Ors. Respondent

Shri N. S. Shevde Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.V. Krishnan Vice Chairman.

The Hon'ble Mr. R.C. Bhatt Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Ismailbhai Bhikhhabhai  
Shri Mahesh K.  
Shri Ignas William  
Shri Bachumiya A.  
And

Shri Bhailal N.

Chawl No. 136, Room No. 25  
Railway Colony, 'D' Cabin Vadodara

**Applicants.**

**Advocate** Shri P.S. Hnada

## Versus

Union of India,  
Secretary,  
Ministry of Railways  
Rail Bhavan, New Delhi.

General Manager  
Western Railway  
Chuchgate Bombay

Divisional Railway Manager  
Western Railway  
Pratapnagar, Vadodara.

Sr. Divisional Mechanical Engineer (C & W)  
Western Railway  
Pratapnagar, Vadodara

Sr. Divisional Personnel Officer  
Western Railway  
Pratapnagar, Vadodara.

### Respondents.

Advocate Shri N.S. Shevde

**O.RAL JUDGEMENT**

In

O.A. 29 of 1989

Date : 27-11-1992.

Per Hon'ble Shri N.V. Krishnan

Vice Chairman.

When the case ~~XXXX~~ taken up today for final hearing the learned counsel for the applicant submitted that the applicants have already been granted the relief by the